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Title : Motion for consideration of the Commercial Division of High Courts Bill, 2009 (Bill Passed).

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam, I beg to move :

"That the Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 19 stand part of the Bill.

*The motion was adopted.*

*Clauses 2 to 19 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI M. VEERAPPA MOILY: I beg to move :

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

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